

be no espionage equipment of military significance in the Satellite.

SHRI K. C. PANT: The agreement will no doubt take care of the security aspect.

उच्चतम न्यायालय के निर्णय के बाव कारों के मूल्य

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\*51. श्री धनशाह प्रधान :

डा० हरि प्रसाद शर्मा :

क्या औद्योगिक विकास तथा विज्ञान और प्रौद्योगिकी मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने उच्चतम न्यायालय के हाल ही में निर्णय के मदर्भ में कारों के नये मूल्यों की घोषणा की है ; और

(ख) यदि हा, तो उनके नये मूल्य क्या क्या है तथा मूल्यों में वृद्धि के क्या कारण है ?

औद्योगिक विकास मन्त्रालय में उप-मन्त्री (श्री सिद्धेश्वर प्रसाद) . (क) और (ख) एक विवरण सभा पटल पर रखा जाता है ।

विवरण

(क) जी, हा ।

(ख) तीनों प्रकार की कारों के 1-7-1972 से लागू कारखाने से निकलते समय के नये खुदरा विक्रय मूल्य निम्न प्रकार हैं :—

एम्बेसेडर 16,898 रु०

फिएट डी० 1100-16,117 रु०

या

प्रीमियर प्रेजिडेंट

स्टैंडर्ड हेरल्ड 16,539 रु०

प्रीमियर प्रेजिडेंट (जो पहले फिएट 1100 डी० के नाम से जानी जाती थी) के मूल्य में 171 रु० की वृद्धि हुई है, एम्बेसेडर का मूल्य 48 रु० कम हो गया है और स्टैंडर्ड हेरल्ड के

मूल्य में कोई भी परिवर्तन नहीं हुआ है । प्रीमियर प्रेजिडेंट के मूल्य में वृद्धि पुर्जों और बच्चे माल की कीमतों में वृद्धि, श्रमिकों की मजदूरी बढ़ जाने और सरकारी महसूल में वृद्धि हो जाने के कारण हुई है ।

श्री धनशाह प्रधान : क्या निर्णय लेने से पहले इस बात का हिसाब लगाया गया था कि इस की कीमत क्या होगी और कास्ट-एनालिसिस क्या होगा ?

(ख) मूल्य निर्धारित करते समय निर्माताओं को कितना मुनाफा दिया गया है ?

(ग) मूल्य निर्धारित करते समय क्या अन्य देशों के निर्माताओं को मिनने वाले प्रतिशत को भी ध्यान में रखा गया है ?

(घ) ..

अध्यक्ष महोदय : एक सीधा प्रश्न पूछना चाहिये ।

श्री सिद्धेश्वर प्रसाद : माननीय सदस्य ने जो अनेकों प्रश्न पूछे हैं उनका सम्बन्ध मूलतः इस बात से है कि किस आधार पर मोटर गाड़ियों की कीमत तय की गई है । इस सदन को मालूम है कि सुप्रीम कोर्ट ने जो फैसला दिया था और मोटर गाड़ियों के मूल्य निर्धारित करने के लिये जो सिद्धान्त तय किये थे, उन्ही सिद्धान्तों के अनुसार मोटर कारों के मूल्य तय किये गये हैं ।

श्री धनशाह प्रधान : माधारण जनता के इस्तेमाल में आने वाली छोटी-सस्ती कार कब तक उपलब्ध होने की आशा है ?

श्री सिद्धेश्वर प्रसाद : श्रीमन्, इस सदन में इसके पहले भी बताया गया है कि सरकार छोटी कार बनाने का विचार नहीं कर रही है ।

श्री अटल बिहारी वाजपेयी : तो फिर लाइसेंस किस लिये दिया गया है ?

DR. H. P. SHARMA : Would the hon. Minister be pleased to state whether the cost structure and the question of fair price has been examined by the Bureau of Industrial

Costs and Prices and, if the answer is yes, does the Government consider it to be a fair appraisal and, if not, would it have it examined by this Bureau or by some other competent authority?

**SHRI SIDDHESHWAR PRASAD :** The prices of cars were not studied by the Bureau of Industrial Costs and Prices but by the Tariff Commission. Accordingly, we notified the prices. After that Notification, the manufacturers went to the court and, after the judgment of the Supreme Court, according to the principles laid down by the Supreme Court, these prices have been fixed by the Government.

**DR. H. P. SHARMA :** May I put a second question?

**MR. SPEAKER :** I am sorry; you cannot have a second question.

**DR. H. P. SHARMA :** The clarification that I am seeking concerns the whole House. The question of quality has been brought in over and over again. Does the Government consider quality as a relevant factor while fixing the fair prices?

**MR. SPEAKER :** It is a regular question, not a clarification.

**SHRI SIDDHESHWAR PRASAD :** Quality is a relevant factor. As I have made it amply clear, these prices have been fixed according to the judgment of the Supreme Court. Even then, we have made it clear to car manufacturers that they should improve the quality of cars.

**डा० कैलाश :** क्या मंत्री महोदय बताने की कृपा करेंगे कि कारों की दो वर्ष की गारंटी सुप्रीम कोर्ट के जजमेंट के पहले तथा बाद भी थी, लेकिन अब वह एक वर्ष की कर दी गई है, सरकार ने एक वर्ष की गारंटी को कैसे मंजूर किया? क्या सरकार कार निर्माताओं को कह सकेगी कि यह गारंटी दो वर्ष की ही मानी जायेगी?

**अध्यक्ष महोदय :** यह तो सजेशन है।

**श्री सिद्धेश्वर प्रसाद :** यह तो एक सुझाव दिया गया है।

**श्री हुकम चन्द कछवाय :** मैं आप के माध्यम से मंत्री महोदय से जानना चाहता हूँ—अभी मंत्री महोदय ने बतलाया कि उन्होंने पिछले सेशन में कहा था कि छोटी कार बनाने का कोई इरादा नहीं है..

**श्री अटल बिहारी वाजपेयी :** कब कहा था?

**श्री हुकम चन्द कछवाय :** अभी इन्होंने कहा है कि छोटी कार बनाने का कोई इरादा नहीं है और वह गर्दन हिला कर हा भी कर रहे हैं। छोटी कार बनाने का एक लाइसेंस हमारे देश की प्रधान मंत्री के कुशल इन्जीनियर पुत्र को दिया गया है और 300 एकड़ भूमि.

**अध्यक्ष महोदय :** आप के पास और कोई काम नहीं है, कभी तो थोड़ा-सा सोचिये।  
I am not going to allow it.

**श्री हुकम चन्द कछवाय :** अध्यक्ष महोदय, आप मेरी पूरी बात सुन लीजिये।

**अध्यक्ष महोदय :** क्या से किस तरफ उलट-पुलट कर के आ जाते हैं।

**SHRI HUKAM CHAND KACHWAI : \***

**MR. SPEAKER :** This is not relevant. This will not go on record.

**SHRI HUKAM CHAND KACHWAI : \***

**MR. SPEAKER :** If you go on like this, I will have to ask you to withdraw from the House.

**श्री अटल बिहारी वाजपेयी :** अध्यक्ष जी, आप गर्म न हों, मेरा निवेदन सुन लीजिये। अभी छोटी कार के बारे में एक सप्लीमेन्ट्री पूछा गया है...

**MR. SPEAKER :** I am sorry You are also defending him. The main question here is about new prices of cars

**SHRI ATAL BIHARI VAJPAEYEE :** You allowed a supplementary and that supplementary was replied by the hon. Minister.

**MR. SPEAKER :** No.

**SHRI ATAL BIHARI VAJPAYEE :** Why did you allow a supplementary, Sir, about small cars? It was also replied to by the Minister.

**MR. SPEAKER :** No, no.

**श्री अटल बिहारी वाजपेयी :** आप रिकार्ड देखिये ।

**अध्यक्ष महोदय :** नहीं देखूंगा ।

**श्री हुकम चन्द कछवाय :** रिकार्ड पर है ।

**अध्यक्ष महोदय :** आप कृपया चुप बैठिये, कुछ तो थोड़ा-सा डेकोरम का ह्याल रखिये ।

**SHRI SHYAMNANDAN MISHRA :** The hon. Minister is pleased to say that the Supreme Court has laid down certain principles. Now my question is : could not there be certain other principles negating those principles, that is, if the car is not made according to particular specifications, particular quality and so on, if the necessary raw materials of the requisite quality are not put in, could not the Government then determine the price of the car accordingly, or would the Government find itself hidebound by the principles laid down by the Supreme Court?

**THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM) :** If there is a deterioration with reference to the conditions that existed at the time of the giving of the judgment, certainly that will have to be gone into. I do not think the quality could become worse at any other time.

**SHRI ATAL BIHARI VAJPAYEE :** It has become worse.

**Meeting of Delegation of a Leading Women Organisation of West Bengal with Prime Minister**

\*52. **SHRI DINEN BHATTACHARYYA :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Prime Minister met a delegation of a leading women organisation of West Bengal on the 29th May, 1972 ;

(b) whether the delegation submitted a memorandum requesting her to take steps to

redress their grievances in respect of safety and security of life and honour of women of West Bengal ; and

(c) if so, the reaction of Government in the matter ?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) :** (a) A delegation of Paschim Bangal Ganatantrik Mahila Samity, Calcutta, and Mahila Sanskritik Sangh, West Bengal, met the Prime Minister on 29th May.

(b) and (c). Yes, Sir. The two memoranda submitted by the delegation referred to specific incidents concerning law and order in West Bengal. Copies of the memoranda were forwarded to the State Government for appropriate action.

**MR. SPEAKER :** Be quick with your supplementaries. The time is up.

**SHRI DINEN BHATTACHARYYA :** I would like to know whether any action has been taken or whether the Prime Minister has been informed by the West Bengal Government regarding any action taken by the Government in West Bengal in any cases referred to by these Women Delegations.

**SHRI K. C. PANT :** Yes, Sir, in a large number of cases arrests have been made and cases have been started.

**SHRI DINEN BHATTACHARYYA :** One question, Sir. I want to know whether one woman by name\* was raped by the Congress hooligans. (Interruptions)

**MR. SPEAKER :** Order, please.

**SHRI PRIYA RANJAN DAS MUNSI :** I challenge it.

**MR. SPEAKER :** Will you please sit down ?

**SHRI DINEN BHATTACHARYYA :** I won't sit down if the Minister does not reply to it. (Interruptions)

**MR. SPEAKER :** I am not going to allow any name to be brought in, when there is nothing on the record. I am not going to allow it. (Interruptions) This will not form part of the record, about raping of a woman. (Interruptions)

**SHRI DINEN BHATTACHARYYA :** I want to place it on the Table of the House. (Interruptions)

\* Not recorded.